

है। ये कार्यक्रम अगस्त, 1972 से शुरू होंगे और इनमें स्वतंत्रता संग्राम की कुछ महत्वपूर्ण तारीखों एवं अवसरों से सम्बन्धित प्रकरणों पर बातें, चर्चाएँ, रूपक, संगीत आदि शामिल होंगे।

अगस्त मास के लिये जिन कार्यक्रमों की योजना बनाई गई है, उनमें से कुछ महत्वपूर्ण कार्यक्रम सभा गटल पर रखे गये विवरण में दिये गये हैं। [ग्रन्थालय में रखा गया। देखिये संख्या I.T.—3324/72]

**Private Company authorised to Lift Vehicles by Delhi Traffic Police**

1479. SHRI LALJI BHAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Delhi Traffic Police have authorised some private company to physically lift all types of vehicles which violate parking rules, without any intimation to the owner;

(b) whether this private company charge Rs. 40 for light vehicles and Rs. 80 for heavy vehicles besides regular Challan by the Traffic Police; and

(c) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) No private company has been so authorised. However, when their break-down vans are not readily available, Delhi Police requisition the services of break-down vans of private companies.

(b) Yes, Sir.

(c) This charge is levied under clause (a) and (b) of sub-rule (1) of rule 6 read with sub-rule (3) of rule 6 of Delhi Motor Vehicle Rules which read as follows:—

if any motor vehicle is allowed to stand in any place other than a duly appointed parking place in such a way as to cause obstruction to other traffic or danger to any person, any police officer may—

(a) forth-with cause the vehicle to be moved under its own power or otherwise to the nearest place

where the vehicle will not cause undue obstruction or danger.

(b) unless it is moved to a place where it will not cause obstruction or danger, take all reasonable precautions to indicate the presence of the vehicle;

3. Notwithstanding any fines or penalty which may be imposed upon any person on conviction for the contravention of the provisions of section 81 of the M. V. Act, or of any regulations made by a competent authority in relation to the use of duly appointed parking places, the owner of the motor vehicle or his heirs or assignees shall be liable to make good any reasonable expenses incurred by any police officer in connection with the moving, lighting, watching or removal of a vehicle or its contents in accordance with sub-rule (1) and (2) and any police officer or any person into whose custody the vehicle has been entrusted by any police officer, shall be entitled to detain the vehicle until he has received payment accordingly and shall upon receiving such payment, give a receipt to the person making the payment.

**Use of Imported Cars by Ministers**

1480. SHRI LALJI BHAI: Will the PRIME MINISTER be please to refer to the replies given to Unstarred Question Nos. 997 and 8166 on the 22nd March and 31st May, 1972, respectively regarding the use of imported cars by Ministers and state:

(a) whether the information has been collected; and

(b) the criteria on which Ministers are provided with imported or Indian-made cars for their use?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF HOME AFFAIRS, MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): (a) The information has been received from all Ministries/Departments. Action is being taken to lay it on the table of the House.

(b) Ministers are not provided with any Indian or foreign made car exclusively for their use. They use the staff cars belonging to their Ministries/Departments.